Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. Nos. 168, 198 & 197 of 2011 in
D.F.R. No. 850 of 2011

Dated : 11th October, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Cochin Port Trust … Appellant(s)

Versus

Kerala State Electricity Board & Anr. ….Respondent(s)

Counsel for the Appellant(s): Mr. Paulose Abraham, Ms. Akriti G &
Mr. Sidhartha Jha

ORDER

I.A. Nos. 168, 198 & 197 of 2011

I.A. No. 198 of 2009 is an Application to condone the delay in filing the Appeal as against the main impugned Order dated 13.12.2010.

Originally, they filed an Application-I.A. No.168 of 2011 to condone the delay of only ten days, i.e., from the date of disposal of the review petition and filing the Appeal before this Tribunal. When we have pointed out that the Appeal against the Review Order is not maintainable, the learned counsel for the Applicant took permission of this Court to file an Application for Amendment of the Appeal as well as to file additional affidavit explaining the delay for the period between 13.12.2010 and 27.05.2011, on which date the Appeal has been filed before this Tribuanl. Accordingly, The